

Appointment on
Complaint Ground

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~NEW DELHI~~

M.A. No. 288 of 1991

O.A. No. 291 in 1991.
~~XXX Nox~~

DATE OF DECISION 7.10.1991R.G. Gohel

Petitioner

Mr. P.K. Handa

Advocate for the Petitioner(s)

Versus

Union of India & Anr.

Respondent

Mr. N.S. Shevde

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. K.J. Raman Member (A)

The Hon'ble Mr. R.C. Bhatt Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?

Rajendr singh G. Gohel,
35, Nalanda Co-op Society,
Waghodia Road,
Outside Panigate,
Vadodara - 390 019.
(Advocate - Mr. P.K. Handa)

.. Applicant

Versus

1. Union of India,
Ministry of Railway,
General Manager, W.Rly.,
Churchgate,
Bombay - 400,020.
2. Divisional Railway Manager,
Western Rly. Vadodara Division,
Pratapnagar,
Vadodara.

.. Respondents

(Advocate - Mr. N.S. Shevde)

M.A. No. 288 of 1991

in

O.A. No. 291 of 1991

O R A L - O R D E R

Dated : 7.10.1991

Per : Hon'ble K.J. Raman .. Member (A)

Heard Mr. P.K. Handa, learned counsel for the applicant.

In the O.A./291/91, the applicant has sought ~~relief~~ for appointment in the Western Railway on compassionate ground. The applicant's father expired on 17.5.1967 while in service ^{to} ~~to~~ the Western Railway. The applicant was a minor at that time. The applicant and his mother also represented to the authorities for appointment, under the orders enabling such appointment, on compassionate basis. Ultimately, the respondents rejected the request for the appointment of the applicant on compassionate ground, by the letter dt. 31.1.1985. This was done after testing the applicant as well as interviewing him.

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2. The present O.A. has been filed on 6.6.1991, i.e. after more than 6 years.

3. The applicant has submitted M.A./288/91 for condonation of delay in filing the Original Application. The Miscellaneous Application does not give any valid ground for the applicant remaining quiet for more than six years after his request for appointment was finally rejected by the order dated 31.1.1985.

4. In the circumstances, the request for condonation in M.A./288/91 is rejected. The Original Application accordingly, is not maintainable and is dismissed. Both the Miscellaneous Application and Original Application disposed of accordingly.

R.C.B.
(R.C. BHATT)

Member (J)

K.R.R.
(K.R. RAMAN)
Member (A)

*Mogera

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD

OA/TA/MA/RA/C.A. No.

291 | 91

Rayendrasing Gohel mr. P.K. Handa

APPLICANT(S)

COUNSEL

VERSUS

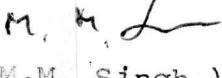
U.O.T. & Ors mr.

RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
	<p>Resp. Submitted Advance copy not served. (B) (18/5/79) TEST</p>	

M.A./288/91
IN
O.A./291/91

Date	Office Report	
23.8.91		EXCEPTECR
		Present: None for applicant. None for respondents.
		<u>O R D E R</u>
		Applicant and his counsel absent. None present for the respondents. Adjourned.
		 (S. Santhana Krishnan) Member (J)
		 (M.M. Singh) Member (A)
4.9.1991		Present : None present for either party.
		Adjourned to 11.9.1991.
		 (S. Santhana Krishnan) Member (J)
		 (P.C. Jain) Member (A)
		*Mogera
11.9.1991		Present : None for either party.
		Adjourned to 7.10.1991.
		 (S. SANTHANA KRISHNAN) Member (J)
		 (P.C. JAIN) Member (A)
		*Ani.

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(R.C.BHATT)
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(K.J. RAMAN)
Member (A)

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